

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 12
TO BE ANSWERED ON 02/02/2024

RECOVERY OF FUNDS UNDER PM-KISAN

12. SHRI MOHAMMED NADIMUL HAQUE

Will the Minister of Agriculture and Farmers Welfare be pleased to state:

- (a) whether Government has recovered ₹ 3,000 crore that was transferred to over 42 lakh ineligible beneficiaries under Pradhan Mantri Kisan Samman Nidhi Yojana (PM-KISAN), if so, the details thereof
- (b) if not, the reasons therefor; and
- (c) whether Government proposes to enumerate the total number of ineligible beneficiaries and the total amount of funds transferred to such ineligible beneficiaries under PM-KISAN from FY2019 to FY 2023?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI ARJUN MUNDA)

(a) to (c): The PM-KISAN scheme is a central sector scheme launched in February 2019 to supplement the financial needs of land-holding farmers. Under this scheme, the financial benefit of Rs 6,000/- per year in three equal installments every four months is transferred into the bank accounts of farmers' families across the country through Direct Benefit Transfer (DBT) mode. A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without any involvement of the middlemen. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 2.81 lakh Cr to more than 11 Cr farmers.

As per operational guidelines of the Scheme, it is responsibility of the States/UTs to identify and verify the eligible beneficiaries under the scheme. Benefits are transferred to the beneficiaries through Direct Benefit Transfer mode, on the basis of verified data received from the States/UTs on the PM-KISAN portal. To help the States/UTs for automated validation of the beneficiaries' data, PM-KISAN portal has been integrated with the portals of Unique Identification Authority of India (UIDAI) for Aadhar authentication; with Public Finance Management System (PFMS) for validation of account

and Government employees/pensioners data; with Income Tax department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.

Eligible farmers are enrolled and deceased/ineligible beneficiaries are removed by way of continuous verification and validation of the beneficiary's data. The States/UTs have been provided with the option to mark beneficiaries as eligible to ineligible and vice versa, after due verification. E-KYC of all the beneficiaries is also done to verify their status. States/UTs have been asked to expedite the process for saturation of the scheme with all the eligible beneficiaries and removal of ineligible beneficiaries.

A few States reported instances of fraudulent transactions under the Scheme and recoveries have also been made from fraudulent beneficiaries by the concerned State Governments. A total 335 Cr. has been recovered from such beneficiaries.
